

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2653 of 2010

(Arising out of Order-in-Original No. 38/2010 dated 30/07/2010 passed
by the Commissioner of Service Tax, Bangalore)

Sonata Software Ltd.

APS Trust Building, Bull Temple Road,
NR Colony, Bangalore – 560 019

Appellant(s)

VERSUS

Commissioner of Service Tax

Bangalore Service Tax- I

1st To 5th Floor, TTMC Building,
Above BMTC Bus Stand, Domlur
Bangalore – 560 071
Karnataka

Respondent(s)

Appearance:

None

Mrs. C.V. Savitha, Superintendent (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20120 / 2021

Date of Hearing: 14/06/2021

Date of Decision: 14/06/2021

Per : Bench

It is seen from the record that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also

been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **14/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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